

SUPREME COURT OF INDIA

Sundar Gupta

Vs.

Sunil Vasudeva

C.A.No.5140 of 2019

(A.M.Khanwilkar and Ajay Rastogi,JJ.,)

02.07.2019

ORDER

Ajay Rastogi,J.,

SLP(C)No.5449 of 2015

1. In view of the order passed by us in Civil Appeal arising out of SLP(C) No. 5449 of 2015 dated 2nd July, 2019, contempt petition has become infructuous and is accordingly dismissed.
2. Pending application(s), if any, also stand disposed of.